

BENCH-I

NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA

Appeal No.421/KB/2018

Present: Hon'ble Member (J), Shri Jinan K.R.

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 13<sup>TH</sup> JULY, 2018, 10:30 A.M.

Name of the Company	Ranchi Construction & Developers Pvt Ltd-Vs- ROC JKH		
Under Section	252 (3)		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

CS. SATISH KUMAR

Applicant/  
Deponent

Jinan K.R.  
13/07/2018

**ORDER**

Ld. Counsel for the appellant is present.

Upon hearing the argument advanced on the side of the Ld. Pr. CS for the appellant it is understood that non-filing of the annual returns and financial statements was not at the fault of the appellant but at the fault of the Registrar of Companies, Jharkhand. (ROC) Allegations also made against the ROC regarding non-receipt of notice u/s. 248(5) of the Companies Act, 2013. Therefore, personal hearing of ROC is required for consideration.

Issue notice to the ROC, Jharkhand to have a personal hearing. Appellant is directed to serve the notice to the ROC, Jharkhand and filed affidavit of service. ROC, Jharkhand is directed to appear in person.

List it for hearing on 07/08/2018.

Sd

(Jinan K.R.)  
Member (J)